

[English]

(vi) Need to establish a separate High Court for Goa.

SHRI SHANTARAM NAIK (Panaji): When the Bill to declare Goa as a State was passed by the House, it was felt that there ought to have been a provision for a separate High Court for the State, in the said Bill.

Even otherwise, as a principle, every State ought to have an independent High Court. Clubbing of one or two States for the purpose of establishing a Common High Court for the said States, brings down the stature of such States vis-a-vis the States having independent High Courts.

During Portuguese regime, Goa had an independent High Court, whose jurisdiction was extended up to some Portuguese colonies in Africa. Goa was the seat of one of the oldest High Courts in Asia. The Portuguese Uniform Civil Code administered by it, is an ideal law which our country is committed to enact, but is unable to do so due to lack of unanimity.

In the circumstances, I request the Union Government to take urgent steps to establish a separate High Court for Goa.

(vii) Need to improve railway facilities in Kerala

SHRI K. MOHAN DAS (Mukundapuram): The total length of railways in Kerala is far below the national average. There is only one direct daily train between Delhi and Kerala. Although the number of people from Kerala working in Delhi and the neighbouring States is far more than those from any other southern State, this has resulted in overcrowding in this train. The condition of the Kerala Express is extremely bad, especially in summer months. Passengers are packed in its compartments like Sardine. After running some distance, water is not available either for drinking or for other essential purposes. Food served is also very bad. Although it is called a Superfast Express it stops at almost all stations between Delhi and Bhopal. All

the good compartments which this train had when it was introduced have been taken away.

The maintenance of track and the bogies of the train is very poor. Railways have made no worthwhile investment in the development of railways in Kerala.

I would request the government to pay immediate attention to the development of Railways in Kerala.

(viii) Need to construct bridges over Kabuli and Luit rivers in Lakhimpur, Assam

SHRI GOKUL SAIKIA (Lakhimpur): River Island Majuli is situated in Lakhimpur Parliamentary Constituency in Assam. It is a matter of great regret that there is no communication link of this area with rest of Assam. Matter has been raised in Parliament for constructing two bridges over rivers Kabuli and Luit several times, but the State Government has not been able to do anything because of lack of finance. I, therefore, request the Union Government to take action for immediate construction of bridges over river Kabuli and Luit.

12.17 hrs.

STATUTORY RESOLUTION RE: APPROVAL OF THE PROCLAMATION IN RELATION TO THE STATE OF NAGALAND - Contd.

[English]

MR. DEPUTY SPEAKER: The House now shall take up further discussion on the following Resolution moved by Shri Santosh Mohan Dev on the 8th August, 1988, namely:—

"That this House approves the Proclamation issued by the President